

accommodated him but did not come across the Conductor and, therefore, cannot say whether the latter was sleeping at the time or not. However, the investigation referred to in answer to (a) above will throw further light on this matter.

(c) Representations have been received from a few Members of Parliament suggesting *inter-alia* that posts of Conductors should be filled from Guards and not from T.T.Es.

(d) The duties of Conductors are to look after the convenience and accommodation of passengers and being essentially functions, the posts are included in the promotion channel of Commercial staff. It is difficult to appreciate that Transportation staff would be better equipped to perform these commercial functions than Commercial staff.

#### Running Allowance to Running Staff

3579. SHRI ISHAQ SAMBHALLI : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the Running Allowance has been increased to give some relief to the Running Staff with effect from the 1st December 1968 ;

(b) whether it is a fact that the Consolidated Running Allowance of SQT/ASQT/AVG trains has not yet been suitably increased to give relief to the staff deputed on such work trains thus causing discontentment amongst them ; and

(c) if so, action being taken and cause of delay in finalization of the issue ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes.

(b) and (c). The matter is under consideration.

#### Transportation of Dead body of Dr. Khub Chand Baghel M P in Luggage Van

3580. DR. SUSHILA NAYAR :  
SHRI G. C. DIXIT :  
SHRI D. N. PATODIA :  
SHRI A. SREEDHARAN :  
SHRI K. LAKKAPPA :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the dead

body of Dr. Khub Chand Baghel, a Member of Parliament, was taken from Delhi to Raipur in a dishonourable way ;

(b) whether the attitude of the Railway authorities was un-cooperative in giving facilities for the body to be taken from Delhi to Raipur ; and

(c) if so, the action taken against the person concerned in this regard ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) and (b). The dead body of Dr. Khub Chand Baghel was carried by rail from New Delhi to Nagpur and all possible assistance and co-operation was given by the Railway authorities for the body to be carried by rail.

(c) Does not arise in view of the reply to parts (a) and (b) of the Question.

12 hrs.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

#### CLASHES BETWEEN CHINA-TRAINED NAGAS AND INDIAN SECURITY FORCES ON THE BURMESE BORDER

SHRI SWELL (Autonomous Districts) : Sir, I call the attention of the Minister of Defence to the following matter of urgent public importance and I request that he may make a statement thereon :-

"The recent clashes between China-trained Nagas and the Indian security forces in Tuensang District on the Burmese border, the entry of China-trained and-armed Nagas into Nagaland and the arrest of the Naga rebel military chief 'General Mowu' Angami within Nagaland by Indian security forces."

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : Mr. Speaker, Sir, as the House is aware, since April, 1966, Underground Nagas under the direction of Mowu Angami had been proceeding to China for military training and procurement of arms. Some of them on return from China entered Nagaland in small batches in 1967 and 1968. However, the bulk of them remained in Burmese territory across our borders for the last

many months because they found it difficult to enter Nagaland in view of the tightening up of our intelligence and security measures along the border. There was also a split among the Underground Nagas. The vast majority of the people of Nagaland want peace. This was amply proved by the successful, peaceful and democratic elections which were held in Nagaland in February this year in which some of the sympathisers of the Underground Nagas also contested the elections. In view of the fast declining prestige of the pro-Phizo faction of the Underground, Mowu Angami was asked by his associates to make a determined bid to re-enter Nagaland to strengthen this faction.

On the 7th March, 1969, Mowu Angami with a gang of about 200 hostiles managed to sneak into Nagaland. The security Forces acted on information received on the movement of this gang and took necessary steps to intercept it. One of our patrols was fired upon by this gang on the 11th March resulting in the death of one other rank and injuries to three others. Our security forces, however, pursued the gang and located the camp of Mowu Angami. Soon after the mid night of 15th/16th March Mowu Angami and his Second-in-Command Loviche Angami along with some weapons of Chinese origin and incriminating documents were captured by our troops near the camp. Mowu Angami and Loviche Angami have been brought to Delhi. Their interrogation is in progress.

Another gang of China returned Nagas led by Issac Swu entered Nagaland on the night 14th/15th March. Our security forces made efforts to intercept them and as a result there were four clashes with the gang yesterday. In these clashes 2 hostile Nagas and 1 self-styled officer along with some quantity of arms were captured. There were no casualties on our side.

It is a matter of satisfaction to us and I am sure the House would join with me in congratulating the State Government of Nagaland as well as the security Forces for the success that their combined efforts have achieved. We hope that this will convince the small misguided elements among the Underground Nagas to revert to the path of peace and reason and work for the progress and prosperity of Nagaland in accordance with our democratic Constitution and tradition.

SHRI SWELL : Sir, it is obvious from the statement of the Minister of Defence that he oozes so much optimism that he verges almost on naivete.

But between yesterday and today reports of events in Nagaland emanating from official sources have changed. Yesterday the reports were that 'General' Mowu Angami together with about two hundred of his men were taken and today the reports are that it is only 'General' Mowu Angami and his Lieutenant Lowiche Angami. The Minister said so.

AN HON. MEMBER : He said 'so far'.

SHRI SWELL : I will use that phrase if it will save the time of the House. Nothing is known about the other two hundred men have come together with Mowu Angami and clashed with our security forces, a few days ago according to the Minister's own statement. One report says that these men are now safely enconced at Zungti along with the Kughai group of rebels. Another report says that Shri Isaac Swu, the political representative of Shri Mowu Angami, who had been with him to China, had preceded Mowu Angami to Nagaland and is now holding parleys with the rebels of Zungti. Yet another report says that Mowu Angami was arrested at a place very near to the Zungti headquarters of the rebels when he and his Lieutenant were on their way there unarmed as demanded by the Zungti group of rebels. And get another report says...

AN HON. MEMFR : Is he reading some information ?

SHRI SWELL : I am putting these things to the Minister so that you may be benefited by his answer. I would request the hon. Member to have a little patience. I have a right to elicit information from this Government.

And yet another report says that the day before Mowu Angami was taken he had written to the authorities in Nagaland expressing his wish to surrender and failing to get a reply from the authorities in time he had chosen to surrender himself unarmed to the Zungti group when he was taken on the way by our security forces.

All these reports have only reinforced the suspicion that the situation in Naga-

[Shri Sweli]

land is still a very tangled skein and a number of threats have to be picked up and sorted out. Therefore I am putting these things to the Minister slowly and deliberately. Did 'General' Mowu Angami write to the authorities offering to surrender...

AN HON. MEMBER : What is the question ?

SHRI SWELL : I am putting the question. It is in your own interest that you get the answer. I should think that every hon. Member in the House would like to get all the information. If you feel that we should live in a fool's paradise I am not going to be a partner to that. Did General Mowu Angami write to the authorities offering to surrender ? If he did, would the government place a copy of this letter on the Table of the House ? If he never offered to surrender, was he and his lieutenant armed when they were taken ? The Minister says he was armed. If he was armed, how was it that, brave man that he was, he did not prefer death to surrendering like a lamb. Then, at what place was General Angami taken ? How far is it from Zungti ? Are Isaac Sue and the 200 men who accompanied General Agami in Zungti, as reported ? If so, would government forces now raid Zungti camp and arrest all these men who had entered Nagaland illegally, in accordance with their declared resolve and policy ? Is it a fact that in tracking down General Nowu and his men the security forces were largely assisted and guided by the rebels at Zungti ? If so, has a new understanding been reached between the government and the men at Zungti and will the talks that broke off about a year ago be resumed ? Lastly, what political compulsions are there for the Governor of Assam and Nagaland to dramatise the situation by air-dashing to Kohima on hearing of the capture or surrender ? Will the report of the talks that the Governor had with the leaders in Nagaland be placed on the Table of the House ?

SHRI SWARAN SINGH : At this stage it is not possible to go into any detail.

SHRI RANJIT SINGH (Khalilabad) :

He has not understood a word of the question.

SHRI SWARAN SINGH : I really fail to understand as to what precisely is in the mind of the hon. Member when he is asking for details. I will venture to say very briefly about the specific questions that he asked towards the end of his rather long statement. The first question was : did General Mowu Angami write to the State Government offering to surrender ? I have no information on that issue. The second question was : if not, was he and his lieutenant armed and, if so, why did they not use their arms ? As to why he did not use his arms, I cannot say that. But there are known cases where people who are armed have not used them when they are overwhelmed. I cannot answer as to why he did not use arms. The third question was : are all these people in the Zungti camp and will the government arrest all of them ? It is very difficult for me to say if all of them are there, or how many of them are there. The security forces are taking adequate steps. All steps will be taken by the local commander and by the local authorities, in consultation with the State Government, to deal with the situation effectively. I cannot divulge as to what tactics they are going to employ or what is going to be the physical method of taking charge of them or arresting them. The fourth question is : are we or our men guided by the men at Zungti ? I have no information. Further, it is not customary to give on the floor of the House the source of intelligence that might be used by the security forces.

SHRI SWELL : It is there in all papers.

SHRI SWARAN SINGH : The fifth question is : will the talks be resumed ? I do not think that stage has arrived when the talks could be resumed. The sixth question is : why has the Governor dashed to Kohima in a dramatic manner ? I do not think any dramatics is involved in this. It is a very serious situation and it is the function of the head of the government, who happens to be the Governor in this case, to be on the spot and to take decisions in accordance with that. There is no question of any dramatising.

These were the six questions that the hon. Member asked specifically. Then the hon. Member referred to a large number of reports. Fortunately or unfortunately, we have a free press and they are free to put out anything in the press and it will be a bad day if we are confronted with everything that appears in the newspapers and we are expected to give an explanation why the press has published a particular piece of news in a particular manner. I cannot answer that question.

SHRI RANJIT SINGH : Without any preamble, I would like to ask a few questions.

MR. SPEAKER : I would thank you for that.

SHRI RANJIT SINGH : Out of several batches of Chinese-trained Nagas that are supposed to have infiltrated into Nagaland, how many have now been eliminated ; about how many such batches do we have information ; what is their strength ; do we know generally where their headquarters are located and who are their leaders ? This so-called General Angami, you will remember, was arrested in 1957 and our Government gave him the royal treatment then and released him from jail. In 1958 he went to Pakistan and in 1962 he went to England. He joined hands with Phizo there, got some information and some money and came back to Nagaland. Then with a batch of 4,000 Naga so-called soldiers he went to China to be trained in the Mao methods.

SHRI J. B. KRIPALANI (Guna) : Is it a preamble or not ?

SHRI UMANATH (Pudukkottai) : It is the Long Title !

SHRI RANJIT SINGH : Now that he has been arrested along with his chief associate, would the Government hand him over to the law authorities to be dealt with in the ordinary manner as a criminal against the State, instead of again treating him as a prisoner of war or as a hero ?

I would like to add the congratulations of all us for the excellent job done by the security forces, the armed forces and all

others as also to Kughato Sukhai in this particular instance who gave us all the information about these people and their movement.

SHRI SWELL : The Minister has denied it.

SHRI RANJIT SINGH : If he has denied it.....(Interruption)

MR. SPEAKER : Preamble was better !

SHRI RANJIT SINGH : In view of this success will the Government give a free hand now to the security forces and to the GOC-in-C, Eastern Command, to eliminate the last vestige of insurgency that is left over there and to follow up this success ?

I would like to inform you that the officer-in-charge, Nagaland operations, till very recently was told that he was unfit for further promotion.

MR. SPEAKER : Do not bring in that. We are not discussing the Defence Budget now.

SHRI RANJIT SINGH : I wish to say that at times in the House of Commons we have had gallantry awards announced on the floor of the House to defence forces and security personnel for gallant deeds performed in the field. This is a duty well performed by persons who were the only unit which had held back the Chinese at Walong. Would the Government consider that if gallantry awards are warranted they would be announced on the floor of the House for raising the morale of the people ?

Lastly, the questions raised by Shri Swell are very important questions. For many of those questions the hon. Minister has replied that he has no information. Would he get information on those subjects and inform the House later on ?

SHRI SWARAN SINGH : The number of Naga hostiles who are reported to have gone over to China for training and to collect arms was given some days back on the floor of the House, I think, by the Home Minister. I think, he gave the figure of roughly 4,000 persons. I have no further information to add to that.

The return, as I have mentioned in my

[Shri Swaran Singh]

main statement, of China-trained Naga hostiles took place in small driplets towards the end of 1967 and also in the beginning of 1968 but the main bulk of them is reported to have come now—some more might still be waiting in the Burmese territory—with Mowu Angami and also with the other group.

I cannot give the exact numbers from the very nature of circumstances.

The second question was as to what treatment should be meted out to him. We are governed by Constitution; we are governed by law. I am sure the treatment which is due to any individual will be meted out to him. I cannot spell out all the details of either the treatment or the manner in which he is to be dealt with. I do not think it is a fair question to ask at this stage. (*Interruption*) I would appeal to hon. Members not to compare one case with another. As to the treatment meted out in case of Sheikh Abdullah, this was the subject matter of discussion and the Government explained their view. So far as the present case is concerned, he will be dealt with according to the law and according to the requirements of the situation. I cannot give any details; I have no intention to give any details.

The third question which is rather, unfortunately, worded is: Will the Security Forces be given a free hand? The Security Forces have always been given a free hand to deal with the situation in the best possible manner. It is a difficult situation where a vast majority of Nagas, residents of Nagaland, want peace and they feel that their future is undisputably cast with India and there are some hostile people who do not see the wisdom of a peaceful way of life and they have to be dealt with in the context of the situation that prevails. The Security Forces within these political limits have always been dealing with it in an effective manner and on further freedom as such is called for.

The fourth point was about gallantry awards. I am sure the gallantry awards, whenever they are due, will certainly be given and it is privilege of the Army Headquarters to weigh the situation and not be swept away merely by events. These are matters which have always been considered.

I have no doubt that if they deserve, they will be awarded gallantry awards ..

AN HON. MEMBER: Make an announcement today.

SHRI SWARAN SINGH: I will not announce today. It has not been the practice. I do not want to make a departure. Let us be quite clear. I have no intention to dramatise it by making an announcement here.

SHRI SHRI CHAND GOYAL (Chandigarh): Why don't you make a beginning today?

SHRI S. S. KOTHARI (Mandsaur): The army's success in capturing 'General' Mowu Angami is a milestone in the prolonged campaign in this region against Naga hostiles. But the Government, in my opinion, has been weak and vacillating. I can prove it. In regard to the deployment of forces and in the operations, helicopters and planes were not allowed to be used and, as a consequence of that, Naga hostiles, with impunity, have been sending people to China for taking training in guerilla warfare, getting modern sophisticated arms, coming back and creating trouble here. Besides that, Mr. Phizo who is staying in London has been creating continuous trouble, inciting Naga rebels here and indulging in seditious acts. But the Government of India has not been able to persuade the U. K. Government either to extradite him or to ensure that he does not create trouble here while staying there. The successful conduct of the recent elections in Nagaland—that is commendable—shows that a vast majority of the people in the Nagaland desire peace. Therefore, the Government should make efforts to stabilise the political situation.

In that context, I would like to enquire of the hon. Minister with respect to two aspects, the military and the political aspect. With regard to the military aspect, would the hon. Minister permit the authorities take strong and firm action against those rebels who are on the border and, particularly, ask the Burmese Government to cooperate with the Indian Government to ensure that those rebels are apprehended? Secondly, with regard to the political aspect

It appears that some man of the revolutionary, but moderate, group of Mr. Sukhai have assisted the army authorities in capturing 'General' Mowu Angami—those are the reports—and, I would like to know whether negotiations will be resumed with these people belonging to Sukhai group, so that the political situation may be further stabilised and democratisation of the rebel forces, particularly the Sukhai section, may be achieved. Finally, I want to know whether, as a result of the interrogation by the Army intelligence of the captured Generals, the Government has been able to glean further information with regard to the strategy and strength of the forces which have been creating trouble and about the rebels who are massed on the Burmese borders and are trying to enter India after obtaining training in China.

SHRI SWARAN SINGH : I do not think that the hon. Member's assessment that Government has followed a weak or vacillating policy is correct. It was a deliberate policy of firmness to deal with rebels but not in any way to accentuate things further and to cause trouble to those who are normal Nagas who have participated in the elections and who have been all the time co-operating with the legal authorities and who are also constituents of the State Government as been constituted from time to time. There is nothing further to add. His first question was whether strong and firm action would be taken and whether the Burmese Government also would be kept in touch. Strong and firm action has always been taken. The Burmese Government have got their own problems in their northern region, but I must say that they have been dealing with the situation there in a very admirable manner, and such matters as to what is the actual contact or what is actually done by the Burmese Government are not matters which should be the subject-matters of discussion here.

The second question was whether on the political front, something more is to be done. On the political front, the biggest event has been the recent elections, and there is now functioning a legally constituted Government. All these actions that are being taken at the present moment, either on the political front or on the military and security front, are being taken

in such a manner that the local Government is fully in the picture, and every effort is being made to have a very good consultation with the local Government.

SHRI S. S. KOTHARI : What about negotiations with Sukhai group ?

SHRI SWARAN SINGH : I have not yet finished. On the question of negotiations, I would appeal to the hon. Member not to ask for a categorical reply now. It is a developing situation. Let us see how things develop and if there is any proper occasion, surely our policy is to start negotiations if any worthwhile purpose can be achieved, but at the present moment, the security forces are dealing with a difficult situation and while they are dealing with such a situation, let us not divert their attention by these other considerations.

श्री यज्ञवल्कल शर्मा (घमूमर) : मंत्री महोदय ने उत्तर देते हुए कहा है कि सेना को नागा बागियों का पीछा करने के लिए सब प्रकार की सुविधाएँ दी गई हैं और सब प्रकार से दूट उनको दी गई है.....

श्री स्वर्ण सिंह : जरा जोर से बोलिये ।

एक माननीय सदस्य : पंजाबी में बोलिये ।

श्री यज्ञवल्कल शर्मा : मैं जानना चाना बां कि सेना नू जित्ये सारी दूट देन दी गन कई गई ए—(इंटरप्राज) में जानना चाहता हूँ कि क्या यह ठीक है कि सेना को प्रच्छ प्रकार के हथियार बन्द विमानों का तथा हैलीकोप्टर का इन नागा बागियों से निपटने की दृष्टि से प्रयोग करने की सुविधा नहीं दी गई है, उस पर इसके बारे में रोक लगाई गई है ?

अंगामी आदि कुछ जनरल पकड़े गए है, यह मंत्री महोदय ने बताया है । इनको पहले छोड़ दिया गया था और तब इनके बारे में डील बरती गई थी । मैं जानना चाहता हूँ कि इस प्रकार के विद्रोहियों को पकड़ने के बाद प्राग के लिए क्या प्राप कोई कड़ी नीति प्रगनामें और उन से कड़ाई से निपटने का के सुबारा दूट

[श्री यज्ञदत्त शर्मा]

कर न जा पायें और आगे इस प्रकार की गतिविधियां करने वालों को इबरन हो ?

नेफा के क्षेत्र में और नागा क्षेत्र में कुल कितनी संख्या में और किस-किस रूप में चीनी जासूस काम कर रहे हैं ? क्या यह सही नहीं है कि ये भेदिये हमारे देश के हितों के विरुद्ध जनता को भड़का कर ट्रेनिंग के लिए चीन के अन्दर ले जाते हैं और ये लोग वहां जा कर हथियारबन्द बन कर यहां लौटते हैं। राजनीतिक अथवा दूसरे रूपों में कितने ऐसे जासूस यहां काम कर रहे हैं और आप उनकी रोकथाम के लिए क्या कोई कड़ी नीति ले कर चल रहे हैं, यह मैं जानना चाहता हूँ।

**SHRI SWARAN SINGH :** About the first question, I would say that it is not correct that the use of helicopters is barred. Helicopter can be used if the situation arises. There is no question of any bar being placed on the use of any arms of the armed forces and it is for the local commanders from the tactical point of view to use anything that they like.

The second question is the same question is another form about the treatment to be meted out to Shri Angami. I have nothing more to add to what I have already said. He will be dealt with in accordance with the law and as the situation warrants.

The third question was, are there any Chinese agents. Now, I do not know precisely what he means. If he means to ask if there are any Chinese personnel in any form, there are no Chinese personnel. As to who is an agent, it is very difficult for me to say. At any rate those people who go to China themselves are either principals or agents. We know that a section of hostile Nagas had plans and they executed those plans of going to China and getting training and arms and we are dealing with that situation.

**श्री यज्ञदत्त शर्मा :** मैं एक बात स्पष्ट करना चाहता हूँ। मंत्री महोदय उसको समझ नहीं पाए हैं। नागा एवं नेफा क्षेत्रों में चीनी एजेंटों का अड्डा होगा, चीनी एजेंट वहां पर इस प्रकार के कामों में लगे होंगे। जब लोग

वहां जा कर ट्रेनिंग लेते हैं, वहाँ से हथियार लाते हैं तो जरूरी है कि चीन के कुछ एजेंट यहां काम भी कर रहे होंगे जो इस तरह से लोगों को वहां ले जाते हैं। अब सरकार का यह काम है कि वह पता लगाये कि किस शकल में वे वहाँ काम कर रहे हैं। अगर सरकार इसको जानती नहीं है तो फिर उनको वह किस तरह से पकड़ सकेगी, किस तरह से उनकी पकड़ धकड़ करेगी। चीनी जासूस वहां किस शकल में और कितनी संख्या में काम कर रहे हैं और उनकी रोकथाम के बारे में कोई कड़ी नीति सरकार ने अपनाई है ताकि न रहे बांस और न बजे बांसुरी ?

**SHRI SWARAN SINGH :** In this particular case there was a section of the hostile Nagas who looked towards China. And, it is not a question of just agents or people who were helping others. Here was a solid group of people who actually crossed over into the Chinese territory, took training and brought back arms. The best way to deal with them is to break whatever may be the rings. That is the best way of dealing with the situation.

**श्री स० मो० बनर्जी (कानपुर) :** मैं अपनी सिक्योरिटी फोर्स को बर्धाई देना चाहता हूँ कि जिन्होंने उनको गिरफ्तार किया है। इससे साबित हो गया है कि हमारी आर्मी केवल स्ट्रॉंग ही नहीं है बल्कि इंटेलिजेंट भी है। एक और चीज इससे साबित हो चुकी है। जो लोग चीन से ट्रेनिंग ले कर आए हैं मालूम होता है कि उनको जो ट्रेनिंग दी गई है वह बहुत डिफैक्टिव है, वरना वे गिरफ्तार नहीं होते। जनरल भंगामी को गिरफ्तार कर लिया गया है और उनको इंटेंसिव किया जा रहा है, यह अखबारों में आया है। मैं जानना चाहता हूँ कि क्या यह भी साबित हुआ है या नहीं कि इनका आज भी कांटेक्ट मि० फिजो के साथ है ? जो लोग चीन से ट्रेनिंग ले कर आए हैं और पाकिस्तान की सारहद से आ रहे हैं क्या मि० फिजो जो आज भी विलायत में बैठे हुए हैं,

उनके साथ इनका कांटैक्ट है, यदि है तो क्या सरकार उनके इस कांटैक्ट को तोड़ने की कोशिश कर रही है या नहीं कर रही है ?

**SHRI SWARAN SINGH :** It is true that there have been contacts between the hostile Nagas, particularly the pro-Chinese faction amongst them, and Mr. Phizo who has now taken British citizenship and who is in the United Kingdom. As to what we could do to break that contact, it is not quite easy, because he functions in another capital in another country, and he is now not a national of India as he has taken British nationality. But we are quite clear that the British Government should not give any facility to him to enable him to function in this manner which is detrimental to our interest. It is not quite clear to me as to what else we could do. If the hon. Member has any bright idea, he could mention it to me even later, and I am prepared to take some follow-up action.

**SHRI S. M. BANERJEE :** If I had bright ideas, I would not have put the question to him. As a Minister he is supposed to be brighter than I. I say that there is contact between the hostile Nagas and Phizo. Not only does he go to Pakistan but there are several other contacts. May I know whether we have taken up this matter with the British Government and the Commonwealth countries, and if so, what their reaction is ?

**SHRI SWARAN SINGH :** They generally express ignorance.

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12.35 hrs.

#### QUESTION OF PRIVILEGE AGAINST EDITOR OF "Organiser"

**SHRI P. VENKATASUBBAIAH (Nandyal) :** With your permission, I would like to raise this question of privilege. This is in connection with an article written in the *Organiser*, which is considered to be the official organ of one of our important political parties, namely the Bharatiya Jan Sangh...

**SHRI BAL RAJ MADHOK (South**

Delhi) :

It is not the official organ of any party.

**SHRI P. VENKATASUBBAIAH :** I said 'which was considered to be'. Let the hon. Member mark the words that I had used. This is in connection with a speech that I made on the floor of the Lok Sabha on the 18th February, on the no-confidence motion. Commenting on the speech that I made, the article that has been published in the *Organiser* has made certain disparaging remarks against me and also the party to which I belong. This is the way in which the freedom of the press is being exercised.

**MR. SPEAKER :** The hon. Member may kindly say what it is about.

**SHRI P. VENKATASUBBAIAH :** I am reading out the relevant portion which is as follows :

"Speaking on the no-confidence motion in the Lok Sabha on February 18 Shri P. Venkatasubbaiah, a Congress Parliamentary Party Secretary said : 'In West Bengal, I could understand the election results going in favour of the United Front. It is an impact of the Peking-Pindi axis on the West Bengal people'. Venkatasubbaiah did not give his reasons for this astounding assertion ; maybe because he was shouted down by the Communists or better still because nothing shames a Congressman more than to confess that he is born of a Hindu mother".

**SOME HON. MEMBER :** The hon. Member may read out that portion again.

**SHRI P. VENKATASUBBAIAH :** I shall read out that portion again. It was as follows :

"maybe, because he was shouted down by the Communists or better still because nothing shames a Congressman more than to confess that he is born of a Hindu mother ."

This is the sort of language which has been used. So, through you, I request the House that suitable action be taken against this paper. I leave the matter to you and to the House to take whatever proper action is deemed fit to be taken.